

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **13th** day of **September**, 2018

Present :

Hon'ble Mr. Justice Bharat Bhushan, Member-J

Original Application No.330/00911/2018

Anil Maurya, aged about 21 years, Son of Late Santosh Kumar, Resident of Village Bhakhamoodpur Quazi, Post Kokhraj, District Kaushambi.

Presently residing at House No.43, Indra Nagar Colony (Uphar) Glass Factory, Bamarauli, Allahabad.

.....Applicant.

By Advocate –Shri Abhijeet Mukherjee
Shri Sushmita Mukherjee

V E R S U S

1. General Manager, Northern Central Railway, Manager Allahabad.
2. Divisional Railway Manager, Northern Central Railway, Allahabad.

..... Respondents

By Advocate : Shri S.M. Mishra

O R D E R

By Hon'ble Mr. Justice Bharat Bhushan, Member-J :

The matter pertains to compassionate appointment of the applicant. It appears that Late Santosh Kumar was working as Assistant Driver under the respondent authorities. On 22.09.2000 unfortunately the father of the applicant, while he was returning from work was

brutally murdered by some person. Late Santosh Kumar died leaving behind applicant's mother Usha Devi and some children including the applicant. It appears that Late Santosh Kumar had two wife at the time of his death. Thereafter, a dispute arose between the legal heirs of the deceased for the release of service dues, pensionary benefits etc. Subsequently, legal heirs of the deceased amicably arrived at the compromise in which it was agreed that the second wife and her children will avail pensionary benefits alongwith some amount of the Life Insurance Policy while on the other hand first wife and her children will avail other service dues of the deceased employee. The applicant has attained the age of 18 years and now he moved the representations dated 27.05.2017 and 05.02.2018 which are annexed as (Annexure-A-7). Apparently, department has not responded to his representation, therefore, the present Original Application (short in OA) has been filed.

2. Learned counsel for the applicant submitted that his grievance would be redressed if a direction is given to the respondents to consider and decide the representations dated 27.05.2017 and 05.02.2018 (Annexure-A-7) of the applicant within a specified period

of time. Learned counsel for the respondents has vehemently objected the contention of the applicant.

3. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the OA is disposed off with direction to respondent No.2/Competent Authority to decide the representations of the applicant dated 27.05.2017 and 05.02.2018 (Annexure-A-7) by passing a reasoned and speaking order within a period of six months from the date of receipt of a certified copy of this order. No order as to costs.

Member-J

RKM/